

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

Original Application No. 116 /2023 (WZ)

Sagar Tamhane & Ors.

...Applicant(s)

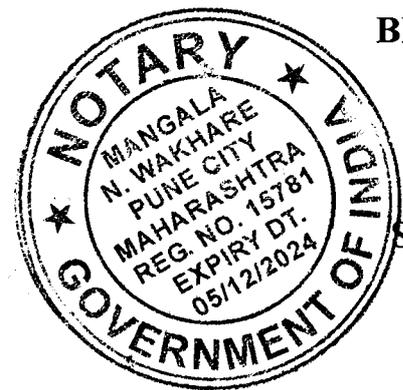
Versus

Pimpri Chinchwad Municipal Corporation & Ors. ...Respondent(s)

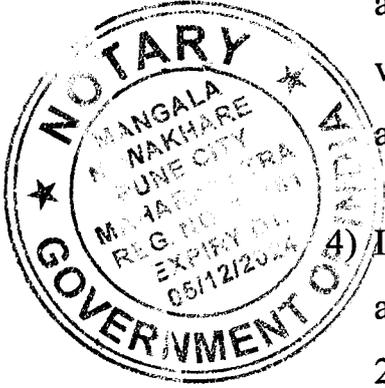
**Reply-Affidavit on behalf of Maharashtra Pollution Control
Board i.e. Respondent No. 3.**

I, Manchak Jadhav, Age – 53 years, Occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Pimpri Chinchwad having my office address at 02nd Floor, Jog Center, Wakdewadi, Pune – 411 003 do hereby state on solemn affirmation as under –

- 1) I am filing this Affidavit in Reply on behalf of Respondent No.3 - Maharashtra Pollution Control Board (MPCB) in compliance of the order dated 06/12/2023 passed by this Hon'ble Tribunal.
- 2) I say and submit that the applicant has filed the present application alleging that the Respondent No. 1 - Pimpri Chinchwad Municipal Corporation (PCMC) is carrying out construction of Sewage Treatment Plant (STP) at site located at Gat Nos. 90, 91 and 92 of village Chikhali, District – Pune within the blue flood line of River Indrayani.



3) I say and submit that, Irrigation Department, Pune has given approval for construction of STP at Gat no. 92(1) Chikhali, Pune vide letter dated 24/11/2022. A copy of the said approval letter is attached herewith and annexed as an **Annexure – I**.



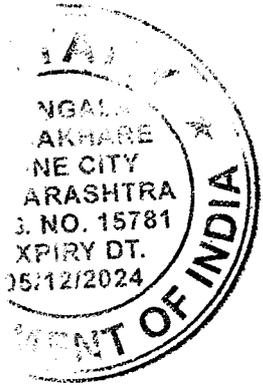
4) I say and submit that, as per the Unified Development Control and Promotion Regulations for Maharashtra State (UDCPR), 2020, *“The area between the river bank and blue flood line (flood line near the river bank) shall be prohibited zone for any construction except parking, open vegetable market, garden, lawns, open space, cremation and burial ground, sewage treatment plant, water / gas / drainage pipe lines, public toilet or like uses, provided the land is feasible for such utilization”*.

Therefore, as per Unified DCPR 2020, construction of STP is allowed in Blue line and STP is essential in order to treat the domestic effluent before disposing into the Indrayani River. Accordingly, the Respondent Board has granted Consent to Establish dated 16/3/2023 to Pimpri Chinchwad Municipal Corporation for construction of STP of 12.0 MLD capacity at Gat Nos. 91, 92 and 93 near River Residency, Dehu-Alandi road, Chikhali, Pune, which is valid up to commissioning of the project or up to five years whichever is earlier. A copy of Consent to Establish dated 16/03/2023 is attached herewith and annexed as an **Annexure – II**.



5) I say and submit that in order to verify the present status, the Officials of the Respondent Board at Pune visited to the aforesaid site on 24/11/2023 and observed as under :

- i) Respondent No.1- PCMC has started construction work of 12 MLD STP at site located at Gat nos. 91, 92 and 93 near River Residency, Dehu-Alandi road, Chikhali, Pune.
- ii) Respondent No.1- PCMC has proposed Sewage Treatment Plant of 12 MLD capacity, consist of C-Tech technology of Sequential Batch Reactors (SBR) and will comprises of primary and secondary treatment units.
- iii) During visit, representative of PCMC has shown location of old STP site located at Latitude 18.688890, Longitude 73.832894, which is near River Residency, there is no any construction of old STP in existence and new STP which is under construction is at Latitude 18.688092, Longitude 73.835713 and aerial distance is approximately 250 mt away from old STP location.
- iv) During visit, construction work of STP is found in progress. For SBR 1- construction work of columns is completed and 1st slab is completed. SBR 2- construction work of columns is completed and 1st slab preparation is in progress. RCC work is completed for sewage pumping station. For centrifuge unit- substructure as footing and column up to ground level are completed and construction work for tie beam is in progress.



A copy of the visit report alongwith site photographs are attached and collectively annexed herewith as an **Annexure-III.**



Solemnly affirmed on this ..^{30th}..... day of January 2024 at Pune.

I know the affiant.

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 3

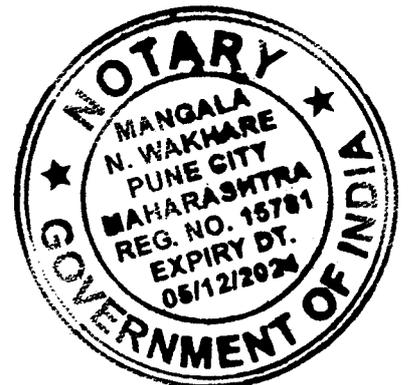
ADVOCATE

(Manchak Jadhav)
Sub-Regional Officer,
MPCB-Pimpri Chinchwad

BEFORE ME


MANGALA N. WAKHARE
ADVOCATE & NOTARY
GOVERNMENT INDIA

30 JAN 2024





दुरध्वनी:-
०२०-२९७०५९६७



महाराष्ट्र शासन
जलसंपदा विभाग

कार्यकारी अभियंता, पुणे पाटबंधारे विभाग, पुणे
नविन प्रशासकीय इमारत, "बी"-विंग, पश्चिम बाजु दुसरा
मजला, पुणे - ०१



ई मेल:
eeepidpn@gmail.com

जा.क्र. पुपावि/प्रशा-१/६०७० सन २०२२

दिनांक २४/११/२०२२

प्रति,

कार्यकारी अभियंता,
पाणी पुरवठा व जलनिस्सारण विभाग,
पिंपरी चिंचवड महानगरपालिका,
पिंपरी - १८

विषय : पिंपरी चिंचवड महानगरपालिका हद्दीतील चिखली गट क्र.९२(१) मधील जागेत व पिंपळे
निलख येथील सर्व्हे नं.६४/६५ येथे मेला शुध्दीकरण केंद्र बांधणेबाबत.



- १) आपले कार्यालयाचे पत्र क्र.जानि/२/कावि/७०३/२०२, दि.३०/६/२०२०
- २) शासन परिपत्रक क्र.पुरनि-२०१८/(१८२/२०१८)/सि.व्य.(म)मंत्रालय, मुंबई ३२,
दि.३/५/२०१८
- ३) मे.राष्ट्रीय हरिद लवाद न्यायालय, नवी दिल्ली (WZ)पुणे यांचे दि.३०/१०/२०२० चा
आदेश
- ४) UNIFIED DEVELOPLAND PROMOTION REGULATIONS FRO
MAHARASHTRA STATE., DIRECTIVES Date.२/१२/२०२०
- ५) उपविभागीय अभियंता, खडकवासला कालवा उपविभाग क्र.२ पुणे यांचे पत्र
जा.क्र.खडक-२/ १३९१सन २०२०, दि.१४/०७/२०२०

उपरोक्त विषयास अनुसरून आपल्या कार्यालयाने संदर्भिय पत्र क्र.३ अन्वये पिंपरी-चिंचवड
महानगरपालिका हद्दीतील चिखली गट नं. ९२(१) मधील जागेत मेला शुध्दीकरण केंद्र बांधण्यासाठी या विभागाचा
ना हरकत दाखला देणेसाठी विनंती केलेली आहे.

संदर्भ क्र.२ मधील शासन परिपत्रकातील मुद्दा क्रं.७ मध्ये नमूद केल्यानुसार निषिद्ध क्षेत्राचा (Prohibitive
Zone)उपयोग(उदा.नदी पात्राजवळ सार्वजनिक शौचकुप व मल:निस्सारण सुविधा)अशा कारणासाठीच केला
जावा की जेणेकरून नदी प्रवाहात कोणताही अडथळा येणार नाही. नदीची वहनक्षमता कमी होणार नाही व
नदीच्या काटछेदात कोणताही बदल होणार नाही.

तसेच उपरोक्त शासन परिपत्रकातील मुद्दा क्रं.११ मध्ये नमूद केल्यानुसार जलसंपदा विभागाचे कार्यक्षेत्र
नदी किनारी पुररेशेची आखणी करण्या इतपतच मर्यादित असल्याने निषिद्ध क्षेत्रातील व नियंत्रित क्षेत्रातील
उपरोक्त परिच्छेदात नमूद केलेली सार्वजनिक हिताच्या दृष्टीने अपरिहार्य व आवश्यक कामांना जलसंपदा
विभागाच्या ना-हरकत प्रमाणपत्राची आवश्यकता राहणार नाही. त्यामुळे सदर प्रकरणी उपविभागीय अभियंता,

खडकवासला कालवा उपविभाग क्र.२,पुणे यांचेकडील प्राप्त क्षेत्रीय अहवालानुसार आणि संदर्भित शासन परिपत्रक क्र.२ व ३ मधील निर्देशानुसार खालील नमूद केलेल्या मुद्याच्यानुसार वरील विषयांकित प्रकरणी पुढील प्रमाणे कार्यवाही करण्यात यावी.

- १) संदर्भित पत्र क्र.२ व ३ मधील सर्व निर्देशांचे तंतोतंत पालन करणे आपल्या कार्यालयावर बंधनकारक राहिल.
- २) मा.राष्ट्रीय हरित लवाद न्यायालय,नवी दिल्ली (WZ) पुणे यांचे कडील आदेशानुसारच सदर बांधकामाची कार्यवाही करण्याची जबाबदारी आपल्या कार्यालयाची राहिल.
- ३) सदरचे बांधकाम चालू असताना काही वित्त व जिवीत हानी झाल्यास त्याची सर्वस्वी जबाबदारी पिंपरी-चिंचवड महानगर पालिकेची राहिल.
- ४) पुरपातळी नियंत्रण क्षेत्रात जास्त वाढण्यापूर्वी तेथील नागरिकाना अल्पवधीची पुर सूचना मिळताच हे क्षेत्र सोडून सुरक्षीत स्थळी सहजपणे जाता येईल तसेच पुरामुळे होणारी जिवीत हानी व वित्त हानी टाळण्यासाठी सदरच्या मैला शुध्दीकरण केंद्रामुळे भविष्यात काही अडचणी निर्माण होणार नाही. याबाबतची सर्वस्वी जबाबदारी पिंपरी-चिंचवड महानगरपालिकेची राहिल,
- ५) सदरचे बांधकामाबाबत भविष्यात काही न्यायालयीन बाबी उदभवल्यास त्याची सर्वस्वी जबाबदारी पिंपरी-चिंचवड महानगर पालिकेची राहिल.
- ६) इंद्रायणी नदीतील पाणी प्रदुषित होणार नाही व सदरचे बांधकामानंतर तेथील राडारोडा व इतर अनावश्यक साहित्य नदीपात्रात टाकण्यात येणार नाही याची जबाबदारी पिंपरी-चिंचवड महानगर पालिकेची राहिल.
- ७) सदरच्या केंद्राची उभारणी करत असताना काही वृक्षतोड करावी लागल्यास वन विभागाची,महसुल व इतर विभागांची परवानगी घेणे व काम पूर्ण झाल्यानंतर आवश्यक तेवढी वृक्ष लागवड करण्याची जबाबदारी पिंपरी-चिंचवड महानगर पालिकेची राहिल.
- ८) सदर मैला शुध्दीकरण प्रकल्प इंद्रायणी नदी देहू ते च-होली सा.क्र.१४/२०० येथे येत असून गट क्र.९२(१)चिखली ५६९.८८० येथे निळ्या पुररेषेचा तलांक पातळी ५२५.३६५ व लाल पुररेषेचा तलांक पातळी ५२९.८९० अशा आहेत. सदरचे बांधकाम करतांना वरील तलांक विचारात घेण्यात यावेत त्यानुसार संदर्भ क्र.२ व ३ च्या परिपत्रकानुसार दिलेल्या सुचनांचे तंतोतंत पालन करून पुढील कार्यवाही करावी.

हे आपल्या माहितीस्तव सस्नेह अग्रेषित.

स्थळ प्रत मा.का.अ.यांना मान्य असे

(ए.बी.लाटे)

उपकार्यकारी अभियंता
पुणे पाटबंधारे विभाग,पुणे

प्रत :- मा.मुख्य अभियंता(जस)जलसंपदा विभाग,पुणे यांना माहितीसाठी सविनय सादर.

प्रत :- मा.जिल्हाधिकारी,पुणे यांना माहितीसाठी सविनय सादर.

प्रत :- मा.अधीक्षक अभियंता,पुणे पाटबंधारे मंडळ,पुणे यांना माहितीसाठी सविनय सादर.

प्रत :- उपविभागीय अभियंता,खडकवासला कालवा उपविभाग,पुणे यांना माहितीसाठी व आवश्यक त्या कार्यवाहीसाठी

O/w. Pu Pa Vi/Admin-1/6070 yr 2022

Dt 24/11/2022

To,

Executive Engineer,

Water Supply and Drainage Department,

Pimpri Chinchwad Municipal Corporation, Pimpri - 18:

Subject-; regarding construction of Sewage Treatment Plant within premises of Pimpri Chinchwad Municipal Corporation at Chikhali gat No. 92(1) and at Pimple Nilakh Survey No.64/65.

Ref:- 1) Your office letter no. Jani/2/Kavi/703/202, dated 30/6/2020.

2) Government circular no. Purani-2018/ (182/2018)/C.V. (M) Ministry, Mumbai 32, dated 3/5/2018

3) Order of Ms NGT. Court of Arbitration, New Delhi (WZ) Pune dated 30/10/2020.

4) UNIFIED DEVELOPLAND PROMOTION REGULATIONS FRO MAHARASHTRA STATE. DIRECTIVES
Date. २/१२/२०२०

(5) Sub Divisional Engineer, Khadakwasla Canal Sub Division No.2 Pune letter No. Ja.No. Khadak-2/1391 year 2020, dated 14/07/2020

Pursuant to the above subject, our office under reference letter no. 3 Chikhli gat no. 92(1) is requested to issue a No Objection Certificate to this section for constructing a sewage treatment plant.

In Reference no.2 in the Government circular issue no. As mentioned in clause 7, the use of Prohibitive Zone (e.g. public latrines and Drainage Pipe line Utilization near the River bank) provided the land is feasible for such disposal facilities near the river bed should be done only for such purpose that there is no obstruction to the flow of the river.

The carrying capacity of the river will not decrease and there will be no change in the cross section of the river. Also in the above government circular issue no. As stated in clause 11, as the jurisdiction of the Water Resources Department is limited to the planning of flood lines along the river banks, the unavoidable and necessary works mentioned in the above paragraph in the prohibited areas and controlled areas in terms of public interest will not require the no-objection certificate of the Water Resources Department. Therefore, in the said case, the Sub Divisional Engineer Khadakwasla Canal Sub Division No.2. According to the field report received from Pune and as per the instructions in the reference circular no.2 and 3, appropriate action should be taken in the above mentioned case as per the below mentioned point.

- 1) It will be mandatory for our office to strictly follow all instructions in reference letter no.2 and 3.
- 2) As per the order of the Hon.National Green Arbitration Court, New Delhi (WZ) Pune, our office will be responsible for the execution of the said construction.
- 3) Pimpri Chichwad Municipal Corporation shall be fully responsible for any financial or life loss while the said construction is going on.
- 4) Before the flood level increases in the control area, as soon as the citizens get a short term flood warning, they can easily leave the area and go to a safe place, and to avoid loss of life and financial



OFFICE

loss due to flood, the Sewage Treatment Plant will not create any problems in the future. Pimpri-Chinchwad Municipal Corporation will be fully responsible for this.

5) Pimpri Chinchwad Municipal Corporation will be fully responsible if any legal matters arise in future regarding the said construction.

6) The Pimpri-Chinchwad Municipal Corporation will be responsible for ensuring that the water in the Indrayani River will not be polluted and that after the said constructions, the Debris and other unnecessary materials will not be dumped into the river bed.

7) If some trees have to be cutting during the construction of the said Plant, it will be the responsibility of the Pimpri-Chinchwad Municipal Corporation to take the permission of the Forest Department, Revenue and other departments and to plant the required number of trees after the completion of the work.

8) The said Sewage Treatment project is coming from Indrayani river from Dehu to Charoli S.No.14/200 and gat no.92 (1) at Chikhli the level of the Blue Flood Level is 567.36 and the water level of the Red Flood Level water line is 569.890 There are such While doing the construction, the above points should be taken into consideration and according to the instructions given in reference no. 2 & 3.

This for your information.

(A.B.Late)

Deputy Executive Engineer

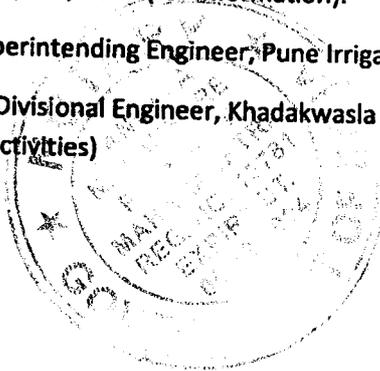
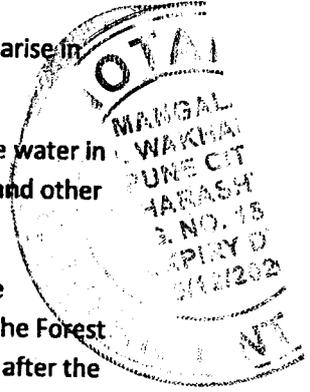
Pune Irrigation Department, Pune

Copy: - Hon. Chief Engineer (Jas) Water Resources Department, Pune.(for information)

Copy: - Hon. Collector, Pune (for information).

Copy: - Hon. Superintending Engineer, Pune Irrigation Board, Pune (for information).

Copy: - To Sub-Divisional Engineer, Khadakwasla Canal Sub-Division, and Pune for information and necessary (For activities)



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in

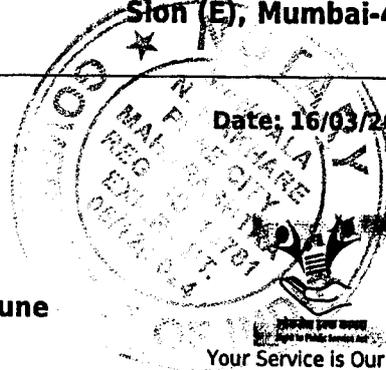


Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (Mun)
 No:- Format1.0/CC/UAN
 No.0000157113/CE/2303001189

Date: 16/03/2023

To,
 M/s.Pimpri Chinchwad Municipal Corporation-Pune



Sub: Consent to Establish for 5 Nos of STP's at different location, Proposed by Pimpri Chinchwad Municipal Corporation.

Ref: 1. Application submitted by SRO-Pimpri Chinchwad.
 2. Application having UAN- 157113, UAN0157137, UAN- 00157130, UAN- 00157967, UAN-00157976.

Your application No.MPCB-CONSENT-0000157113 Dated 24.12.2022

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.
- Conditions under Water (P &CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted quantity of discharge (MLD)	Standards to be achieved	Disposal
1	STP at Walhekarwadi Survey No.94	4.00	As per Schedule -I	Pawana River & partly used for gardening by PCMC
2	STP near Ankushrao Landge Natyagraha, Bhosari. Gaonthan, Bhosari, Pune	5.00	As per Schedule -I	After Treatment dispose to local nala & partly used for gardening by PCMC
3	STP at Gat no.91,92,93, near river residency, Dehu-Alandi road, Chikhali-Moshi, Pune	12.00	As per Schedule -I	After Treatment dispose to Indrayani river & partly used for gardening by PCMC

Sr No	Description	Permitted quantity of discharge (MLD)	Standards to be achieved	Disposal
4	STP at Chinchwad Keshavnagar Survey No.292, Chinchwad Pune	4.00	As per Schedule -I	After Treatment dispose to Pawana River and partly used for gardening by PCMC
5	STP-Bopkhel, Haveli Pune	5.00	As per Schedule -I	After Treatment dispose to Mula River and part to PCMC Gardening

3. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	0	0	0	As per Schedule -II

4. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
NA					

5. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

6. Municipal Corporation shall try and reuse maximum quantity of treated sewage for secondary purposed such as irrigation, plantation, industrial cooling, construction activity etc.
7. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/Permissions from any other Government authorities.



9. The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/Activity. (Establish)
- This consent is issued as per communication letter dated 03/11/2022 which is approved by competent authority of the board.



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Signed by: Dr. Y.B.Sontakhe
Joint Director (WPC)
For and on behalf of
Maharashtra Pollution Control Board
jdwater@maharashtra.gov.in
2023-03-16 15:15 IST

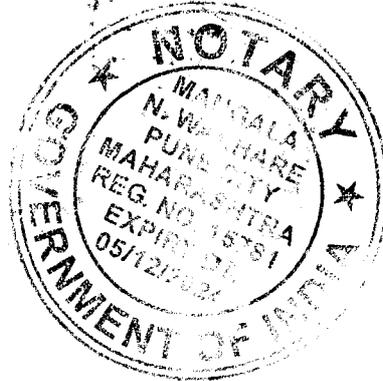
Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	50000.00	TXN2301001009	06/01/2023	Online Payment

Total Payment done Rs.2.25 Lakhs, Fees consumed Rs.1.0 Lakhs and Rs.1.25 Lakhs is balance which will be consider in further renewal (Fees paid towards applications having UAN- 157113, UAN0157137, UAN- 00157130, UAN- 00157967, UAN-00157976)

Copy to:

1. Regional Officer, MPCB, Pune and Sub-Regional Officer, MPCB, Pimpri Chinchwad
 - They are directed to ensure the compliance of the consent conditions.
 - They are directed to obtain B.G.'s as per B.G. regime.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I
Terms & conditions for compliance of Water Pollution Control:

1. As per your application, the Sewage Treatment Plant (STP) with the design capacity are as under:

A)

Sr.No.	Name of STP	Quantity of effluent MLD
1	STP at Walhekarwadi Survey No.94	4.00
2	STP near Ankushrao Landge Natyagruha, Bhosari. Gaonthan, Bhosari, Pune	5.00
3	STP at Gat no.91,92,93, near river residency, Dehu-Alandi road, Chikhali-Moshi, Pune	12.00
4	STP at Chinchwad Keshavnagar Survey No.292, Chinchwad Pune	4.00
5	STP-Bopkhel, Haveli Pune	5.00

- B) The Applicant shall operate the Sewage treatment plant (STP) to treat the effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No.	Parameters	Standards prescribed by Board
1	pH	6.5 to 9.0
2	BOD (3 days 27°C)	10.0
3	COD	50.0
4	TSS	20.0
5	Nh4-N	5.0
6	N-total	10.0
7	Fecal coliform (MPN/100 ml)	100

- C) The treated effluent shall be disposed

After proper disinfection on land for gardening, irrigation, road side plantation, curing water for construction, MSW facility for spraying purpose, and all other non potable, non tangible water uses. The remaining shall be discharged as per Schedule I.

If the Local Body is admitting any effluent arising from the industries located in their jurisdiction, arrangement shall be made by the local body to see that such admittance :-

1. Will not cause the deterioration of sewers/drains.
2. Will not cause any toxicity either at treatment works of enroot.
3. Will not cause harmful effect on people working at treatment work or enroot.

The local body shall fully treat such industrial effluent to meet the above standards.

2. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.

3. The Corporation/Industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
4. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	1.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

5. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. Municipal Corporation shall provide the DG set of sufficient capacity in case of electricity failure.
2. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

Stack No.	APC System Source provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant Standard
0	0	0.00	00 -- NA--	-	0

The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.

4. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

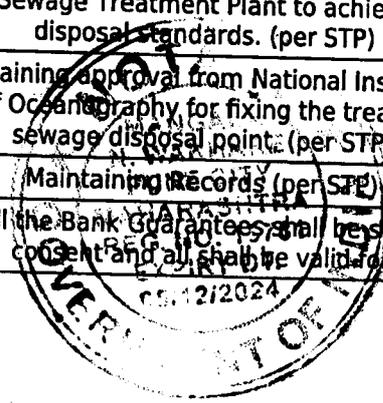
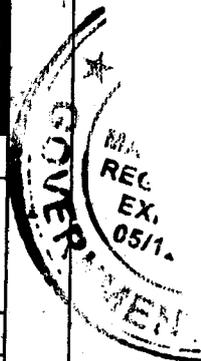
Parameters	Standards
Total Particulate Matter	Not to exceed 30 mg/ Nm ³

5. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
6. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).



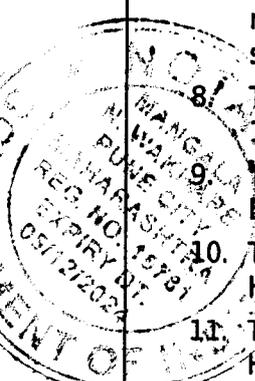
SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Compliance	Municipal Corporation & A Class Municipal Council (BG in Lakhs)	Time for Compliance	Period
Performance issues				
1	Providing Closed sewer pipeline network for carrying total sewage specified jurisdiction to that particular STP so that no sewage is discharge without treatment.	25	1 Year	
2	Criteria - To achieve full capacity of sewage treatment			
a.	25 % or less	100	1 Year	
b.	> 25% to 50 %	75	1 Year	
c.	> 50% to 75 %	50	1 Year	
d.	> 75 % and above	25	1 Year	
3	Providing arrangement for treated sewage recycle and reuse atleast 50% for gardening, road side plantation, curing for building construction, MSW facility for spraying purpose, and all other non potable, non tangible water uses. (per STP)	10	1 Year	
4	Providing adequate system for treatment / disposal of waste i.e. sludge to convert into manure. (per STP)	5	1 Year	
5	To provide online flow meter with data logger at the inlet and at outlet of STP (per STP)	2	Six months	
Operation and Maintenance issues				
6	Disposal of all solid waste like Grit etc. other than sludge generated from the STP at MSW site. (per STP)	2	Continous	Monthly
7	Towards Operation & Maintenance of the Sewage Treatment Plant to achieve disposal standards. (per STP)	5	Continous	Monthly
8	Obtaining approval from National Institute of Oceanography for fixing the treated sewage disposal point. (per STP)	10	2 Year	Monthly
9	Maintaining Records (per STP)	1.0	Continous	Monthly
10	All the Bank Guarantees shall be submitted in 15 days from the date of receipt of the consent and all shall be valid for four months more than validity of the consent.			



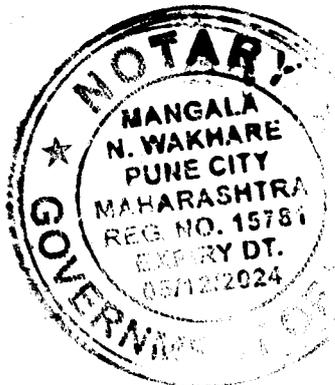
SCHEDULE-IV
General Conditions:

1. The Municipal Corporation should bring minimum 33% of the available open land under green coverage/plantation. The applicant should submit a yearly statement by 30th September every year on available open plot area, no. of trees surviving as on 31st March of the year and no. of trees planted by September end.
2. The Municipal Corporation should provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant and operate the same in case of power failure to maintain compliance with the terms and conditions of the consent.
3. The Municipal Corporation should submit MPCB, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992 before 30th September every year.
4. The Municipal Corporation should install a separate meter showing the consumption of energy for operation of domestic treatment plants and air pollution control system if any. A register showing consumption of chemicals used for treatment should be maintained. The applicant should also submit a comparative statement of designed power and chemical consumptions vis-a vis actual power and chemical consumption along with Environmental statement.
5. Separate drainage system should be provided for collection of trade and sewage effluents. Terminal manholes should be provided at the end of collection system with arrangement for measuring the flow. No effluent should be admitted in the pipes/sewers down- stream of the terminal manholes. No effluent should find its way other than in designed and provided collection system. Neither storm water nor discharge from other premises should be allowed to mix with the effluents from the factory.
6. The Municipal Corporation should ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
7. The Municipal Corporation should maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
8. The Municipal Corporation shall follow the directions issued by the Board dated 14.6.2010 and time to time.
9. The Municipal Corporation shall follow the direction issued by the Board vide No. BO/P&L Div/B-1334 dated 12.3.2013 and time to time.
10. The Municipal Corporation shall comply with the Provisions of Bio-Medical Wastes (M & H) Rules, 1998 (as amended).
11. This consent is issued without prejudice or being prejudice of the order passed by the Hon'ble High Court in PIL No. 176/2012.
12. This consent is issued without prejudice or being prejudice of the order passed by the Hon'ble NGT (WZ) bench in the Application No.55/2015, 26/2016 and 37/2016.
13. At the inlet and outlet terminal, manholes with measuring devices in the form of online flow measurement devices shall be provided in each STP and record of the same shall be maintained. No effluent shall find its way other than in designed and provided collection system.



14. The Municipal Corporation shall obtain authorization and comply with the provisions of Municipal Solid Wastes (Management & Handelling) Rules, 2000 and amendments thereto and the Bio- Medical Waste (Management & Handelling) rules, 1998 and amendments thereto, notified by Ministry of Environment & Forest, Government of India vide notification dt. 25.09.2000 which is related to Collection, Segregation, Storage, Transportation, Processing and Disposal as per schedule.
15. The Municipal Corporation shall at its own cost get the samples of untreated and treated effluent collected and analyzed every three months and shall submit the report thereof to the Regional Officer, Pune/Sub Regional Officer, Pune-I, Maharashtra Pollution Control Board, with a copy to the Board Office.
16. A Yearly progress report in the prescribed proforma shall be submitted to the Sub Regional Office and the Regional Office, stating therein the progress made in respect of execution of treatment and proposal of works under this consent. These reports shall be submitted by the 10th April.
17. The Municipal Corporation shall not charge or alter the quantity, the rate of discharge temperature and the mode of disposal of the effluent without previous written permission of the Board Office.
18. The Board reserves the right to revoke, change or alter the terms and conditions of consent by giving one month's notice to the Municipal Corporation
19. The Municipal Corporation shall provided facility for collection of samples to the Board staff at the terminal manhole.
20. An inspection Book shall be opened and made available to the Board Officers during their visit to the Municipal Corporation.
21. Municipal Corporation shall make an Application for renewal of consent at least 60 days before the date of expiry of the consent.

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD SUB-REGIONAL OFFICE – PIMPRI CHINCHWAD



Jog Center Bldg.
2nd floor, Wakdewadi,
Old Mumbai – Pune Highway,
Pune 411003

Ph. 020-25811694
Fax. 020-25811029

Visit Report

Name & Address of Project :- M/s. Pimpri Chinchwad Municipal Corporation
Sewage Treatment Plant, Gat no. 91, 92 and 93
near River Residency, Dehu-Alandi road,
Chikhali, Pune.

Date of Visit :- 24/11/2023

Project Officials :- Shri. Sagar Bhosale, Site Incharge.

Consent Validity :- Obtained consent to Establish dated 16/03/2023.

Observations :-

Site of proposed Sewage Treatment Plant of Chikhali located near River Residency, Dehu-Alandi road, Chikhali, Pune is visited in compliance of the order passed by Hon'ble NGT dated 06/09/2023 in the matter of OA 116/2023 filed by Shri. Sagar Tamhane & Ors Vs Pimpri Chinchwad Municipal Corporation & Ors. During visit, following observations are made,

- 1) PCMC has obtained Consent to Establish on 16/03/2023 for construction of STP of 12.0 MLD capacity at Gat no. 91, 92 and 93 near River Residency, Dehu-Alandi road, Chikhali, Pune, which is valid up to commissioning of the project or up to five years whichever is earlier.

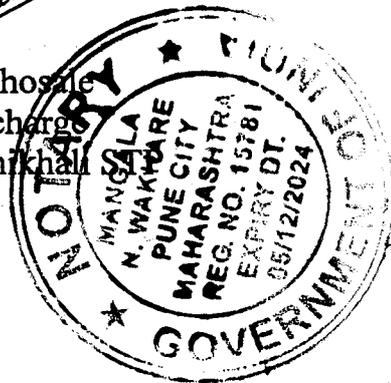


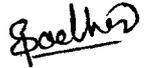
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- 2) Representative has shown location of old STP site located at Latitude 18.688890, Longitude 73.832894, which is near River Residency, there is no any construction of old STP in existence and new STP which is under construction is at Latitude 18.688092, Longitude 73.835713 and aeri distance is approximately 250 mt away from old STP location.
- 3) PCMC has started construction work of 12 MLD STP at site located at Gat no. 91, 92 and 93, near River Residency, Dehu-Alandi road, Chikhali, Pune.
- 4) PCMC has proposed Sewage Treatment Plant of 12 MLD capacity, consist of C-Tech technology of Sequential Batch Reactors (SBR) and will comprises of primary and secondary treatment units.
- 5) During visit, construction work of STP is found in progress. For SBR 1- construction work of columns is completed and 1st slab is completed. SBR 2- construction work of columns is completed and 1st slab preparation is in progress. RCC work is completed for sewage pumping station. For centrifuge unit- substructure as footing and column up to ground level are completed and construction work for tie beam is in progress.

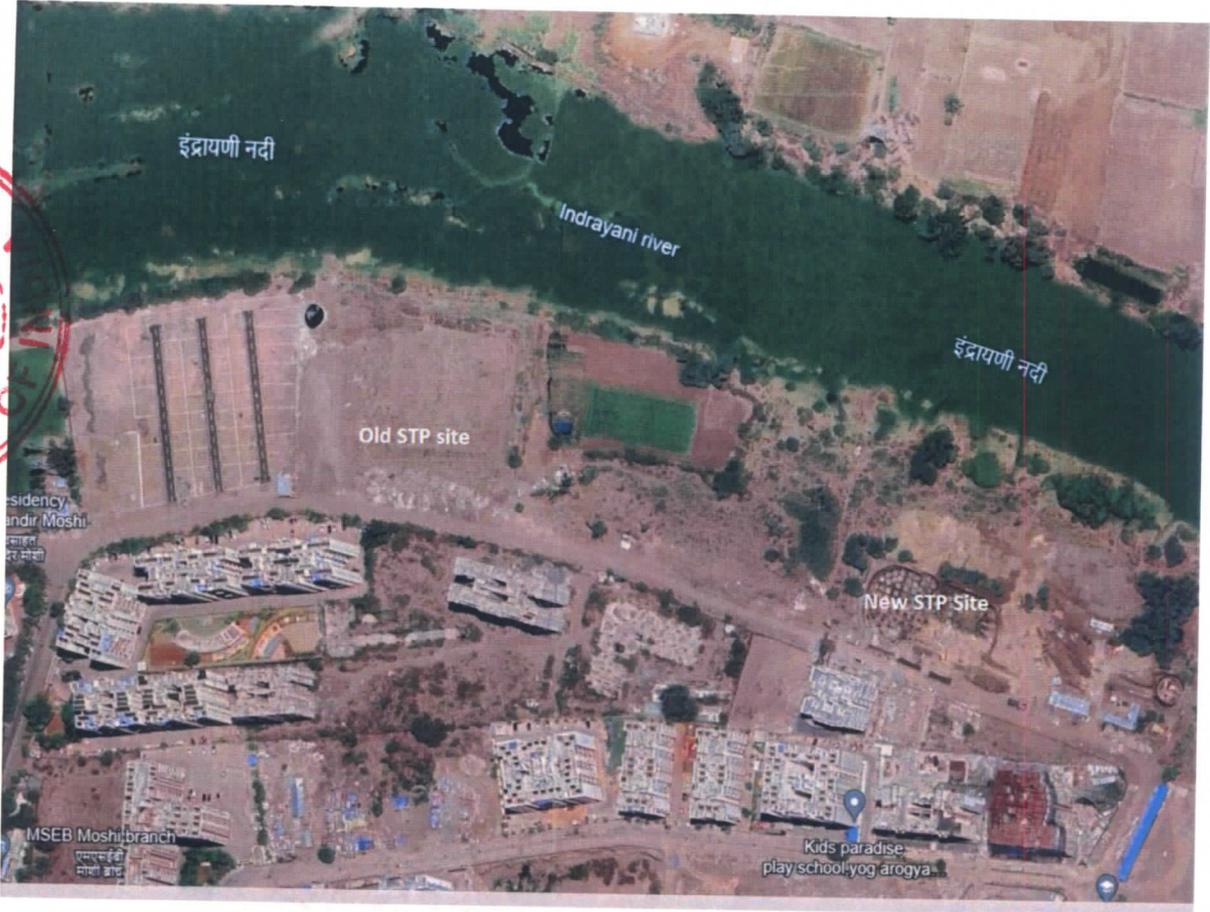

Sagar Bhosale
Site Incharge
PCMC Chikhali




Sanjana Jadhav
Field Officer
MPCB Pimpri Chinchwad

Site photographs of old STP site and New STP site

1) Google Map



2) Old STP site at Chikhali



3) Pumping station of new STP



4) Sequential Batch Reactors (SBR) -1



5) Sequential Batch Reactors (SBR) -2

